

IN THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR BENCH : NAGPUR

BEFORE SHRI V. DURGA RAO, JUDICIAL MEMBER
AND
SHRI KHETTRA MOHAN ROY, ACCOUNTANT MEMBER

ITA.No.39/NAG./2024
Assessment Year 2019-2020

Sanjiv Rolling and Engineering Limited, 9, Imambada Road, Opp. Bazar Steel, NAGPUR – 440 018. Maharashtra. PAN AACCS0217J	vs.	The DCIT, Circle-2, Aayakar Bhavan, Telankhedi Road, Civil Lines, NAGPUR – 440 001. Maharashtra.
(Appellant)		(Respondent)

For Assessee :	Shri K.P. Dewani, Advocate
For Revenue :	Shri Abhay Y. Marathe, Sr. DR

Date of Hearing :	27.01.2025
Date of Pronouncement :	28.01.2025

ORDER

PER V. DURGA RAO, J.M. :

This appeal has been filed by the assessee against the order dated 18.12.2023 of the learned Addl./JCIT(A)-4, Delhi, relating to assessment year 2019-2020.

2. During the course of hearing, Learned Counsel for the Assessee seeks permission of the Tribunal to withdraw the appeal on the ground that the assessee opted to settle the dispute under The Direct Tax Vivad Se Vishwas Scheme, 2024 and the

Department has already adjusted the refund amount against the amount of tax demand and the assessee has also received Form No.2, which is placed on record.

3. The Learned DR has no objection to the above proposition.

4. We, therefore, dismiss the appeal of the assessee as “withdrawn”.

Order pronounced in the open Court on 28.01.2025.

Sd/-
(KHETTRA MOHAN ROY)
ACCOUNTANT MEMBER

Sd/-
(V. DURGA RAO)
JUDICIAL MEMBER

Nagpur, Dated 28th January, 2025

VBP/-

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1.	The appellant
2.	The respondent
3.	The CIT(A), Nagpur concerned
4.	The CIT, Nagpur concerned
5.	The D.R. ITAT, Nagpur Bench, Nagpur
6.	Guard File.

//By Order//

True Copy

Sr. Private Secretary : ITAT : Nagpur Bench
NAGPUR.